

COURT-II

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 250 of 2014 & IA No. 409 of 2014

Dated : 10th November, 2014

Present: Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice Surendra Kumar, Judicial Member

In the matter of :

Biomass Energy Developers Association & Ors. ... Appellant(s)

Versus

Andhra Pradesh State Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Mr. K. Gopal Choudary

Counsel for the Respondent(s) : Mr. P. Shiva Rao

ORDER

Admit. Sh. Shiva Rao takes notice on behalf of Respondent Nos. 2 to 5. Issue notice to other respondents. Dasti service is permitted.

IA No. 409 of 2014 has been filed by the appellant praying for directions to the Andhra Pradesh State Electricity Regulatory Commission and Telangana State Electricity Regulatory Commission for supplying a copy of the study report which has been relied upon by State Commission in passing the impugned order. Accordingly, the Commissions are directed to supply a certified copy of the study report to the appellants and other parties. Liberty is given to appellant to file additional ground, if any, after receipt of the study report. Accordingly, IA No. 409 of 2014 is allowed.

Post the matter on 01st December, 2014.

(Justice Surendra Kumar)
Judicial Member

(Rakesh Nath)
Technical Member

Sh/jps